

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

21. IA 838/2024 in C.P. (IB)/1792(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.06.2024**

NAME OF THE PARTIES:- Minita D Raja Vs. The Cosmos Co-Op Bank
Ltd
IN THE MATTER OF
Cosmos Co-Op Bank Limited
V/s
Crystal Clear Veg Oil Refinery Pvt Ltd

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 838 of 2024:- Counsel, Sandeep Bajaj a/w Aakansha Nenra and Mihir Modi appeared for the Applicant/RP and Counsel, Rohit Gupta i/b Agam H Maloo appeared for the Respondent. This Application is filed by the RP for reimbursement of the outstanding Corporate Insolvency Resolution Process expenses incurred by the Applicant in conducting the Corporate Insolvency and Resolution Process of Corporate Debtor as described in Appendix "A" being an amount of Rs. 8,24,280.33/-. Counsel appearing for the Respondent seeks time for placing on record some documents. Let the same be filed by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **25.07.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)